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ihi if so, what steps Government propose to take to overcome the difficulty created by the said judgment;

- (c) whether Government received in this connection a deputation headed by the Chairman of the Kerala State Cashewnut Development Corporation;
 - fd) if so, what were their demands; and
 - (e) what action has been taken thereon?

THE DEPUTY MINISTER IN THE 1V11NISTRY OF COMMERCE (SHRI V. P. SINGH): (a) Yes, Sir.

- (b) An appeal against this Single Bench Judgement has already been preferred by the Government of India and the Cashew Corporation of India and operation of judgement has been stayed till the decision of the appeal.
 - (c) Yes, Sir.
- (d) A delegation headed by the Chairman of the Kerala State Cashewnut Development Corporation had called on the Commerce Minister and requested for taking immediate and effective steps for obtaining stay from the appellate court and for making the distribution policy proof from judicial intervention by legislation.
- fe) An appeal has already been filed and stay obtained against the order of the High Court.

Revenue from tourism

- 481. SHRI SAWAISINGH SISODIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that revenue from tourism has declined considerably;
 - (b) if so, the details thereof; and
 - (c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) to (c) The foreign exchange earnings from tourism are estimated on the basis of tourist arrivals and figures of average tourist expenditure obtained through sample surveys. According to these surveys average tourist expenditure increased to Rs. 1646 in 1972-73 from Rs. 1368 estimated in 1968-69. The number of tourists in 1974 was more than that in 1973 and the estimates of foreign exchange receipts in 1974 are estimated at Rs. 69.7 crores as against Rs. 67.5 crores in 1973.

Aerodrome at Kolliapur

482. SHRI K. N. DHULAP : SHRI R. D. JAGTAP AVERGOANKAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government propose *to* develop the aerodrome at Kolhapur in Maharashtra during the Fifth Five Year Plan period:
- (b) whether it is a fact that at the request of the Government of India the Government of Maharashtra has already purchased land and made it over to the Civil Aviation Department in accordance with the decision of Government; and
- (c) if so, when this project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (c) The proposal to develop the existing aerodrome at Kolhapur has been deferred as the Indian Airlines are unlikely to be in a position to airlink this station in the Fifth Five Year Plan period.

(b) Yes, Sir.